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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 39 (RE-2005)/2004-2009
NEW DELHI, 16 August, 2005

S.O. (E) : In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedure (Vol.1) :

1. Para 2.32 (i) (b) will be amended to read as follows :

(b) The import of metallic waste and scrap in unshredded, compressed and loose form shall be permitted through the following ports only :

1. Chennai, 2. Cochin, 3. Ennore, 4. JNPT, 5. Kandla, 6. Mormugao, 7. Mumbai, 8. New Mangalore, 9. Paradip, 10. Tuticorin, 11. Vishakhapatnam, 12. ICD Tughlakabad, 13. Pipava, 14. Mundra, 15. Kolkata, 16. ICD Ludhiana, 17. ICD Dadri, Greater Noida, 18. ICD Nagpur, 19. ICD Jodhpur, 20. ICD Jaipur, 21. ICD Udaipur, 22. CFS Mulund, **23. ICD Kanpur, 24. ICD Ahmedabad, 25. ICD Pithampur and 26. ICD Malanpur.**

This issues in public interest.

(K.T.CHACKO)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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